

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

Miscellaneous Application No. 37/2023/EZ

Original Application NO. 88/2021/EZ

Talab Bachao Abhiyan (TBA)

-----Applicants

Versus

Govt. of Bihar & ors.

-----Respondents.

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Filed Through
Santosh Kumar
E.No-2540/06 Advocate
Date 7.6.2024

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

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Santosh Kumar
7-6-24

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Govt. of Bihar & ors.

-----Respondents.

I. Naveen Kumar Singh S/O.....

Lati Bachhao Sml. R/o Bashiya.....

P. S. Bashiya Dist. Lakhisarai.....

1. That I am presently posted as

Law Officer, LNMU.....and

as such well acquainted with the facts and circumstances of the instant case.

2. That I have been fully authorized to Sworn affidavit on behalf of the respondent no. 2.
3. That at the outset deponent Tenders unqualified apology for the inconvenience caused to the Hon'ble Tribunal.
4. That the deponent is duty found to comply the order and cannot even think to disobey the same.
5. That on 01/02/2023, the Hon'ble Tribunal directed the university that.

A. The University shall completely remove all the bricks from the embankment from the lake in question by 15/02/2023 if not already removed.

B. The University shall plant requisite quality of grass on the embankment to prevent erosion of soil and also plant shrubs, bushes or trees for beautification of the embankment and also to prevent soil erosion.

6. That in compliance of order dated 01/02/2023 the university has already removed 50% (fifty Percent) of bricks from the banks of the said pond.

A Photo of the said pond is annexed herewith and marked as Annexure R/1.

7. That so far as the rest of work is concerned, it is humbly stated that because of the excess water

level as well as in view of the safety of the aquatic creatures Present in the pond, the university couldn't complete the rest of the 50% of the works.

8. That further it would be relevant to state here that the university has no permanent Engineer and the Engineering section is running with the help of the contractual Engineers , who are not capable for such type of works.

9. That accordingly the university vide letter no. *LC-174/2024* - dated *28.05.2024* issued by *Registrar*, requested the District administration of Darbhanga to send an expert team on the spot who will direct supervise and complete the remaining works in furtherance of the compliance of Hon'ble Tribunal order dated 01/02/2023. Further the university is ready to bear

all the expenses/cost related to said work of the expert team .But in spite of our since request , the matter is still pending before the District Administration .

A Photo copy of
Letter dated 28.5.2014
is annexed and
marked as
Annexure- R/2.

S 10. That from the abovementioned facts and substances, it is crystal clear that in spite of having limited resources, the university has taken all possible steps to comply the order dated 01/02/2023. Even some parts have already been complied and so far as the rest part is concerned,

the District Administration has been requested to provide the team of expert. As soon as the team is provided by the district administration, the university will finish the rest of the remaining work..

- 11. That the annexure are type/Photo copy of its respective original.

65556

Naveen Kumar Das

07/06/24

Witnessed by me

Parents witness

Deputy Registrar

RAO.1732/2023

Dated 7.6.2024

Sworn
I solemnly affirmed before me by
Who is identified by.....
have satisfied myself by examining the
deponent that he understands the
contents of the affidavit which has been
read over & explained to him which
acknowledges to be correct.
Date... 7-6-2024
Advocate Oath Commissioner
PATNA HIGH COURT
Enroll. No:-BR/289/19

C



भारत सरकार
GOVERNMENT OF INDIA



नवीन कुमार सिंह
Naveen Kumar Singh
जन्म तिथि/DOB: 22/01/1964
पुरुष MALE



3093 6710 8708

मेरा आधार, मेरी पहचान



पहचान पहचान प्राधिकरण
GOVERNMENT OF INDIA

Address:
S/O: Bachchoo Singh, ward no-
01, barahiya, tola ramsen,
Barahiya, Lakhisarai,
Bihar - 811302

पता:
आत्पज: बच्चू सिंह, वार्ड नं-01, बड़हिया, टोल
रामसेन, बरहिया, लखीसराय,
बिहार - 811302



1947
help@uidai.gov.in



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P.O. Box No.1947,
Bengaluru-560 001

Naveen Kumar Singh

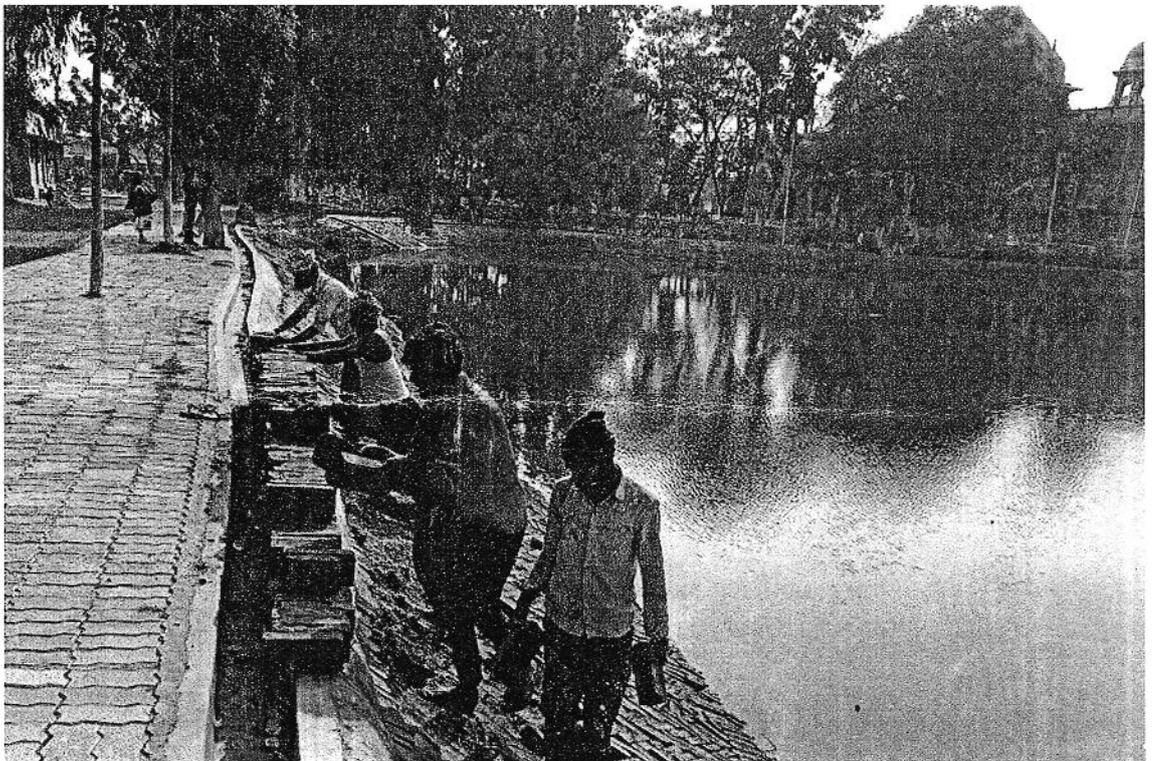
07/08/24

7

Annexure- R/1

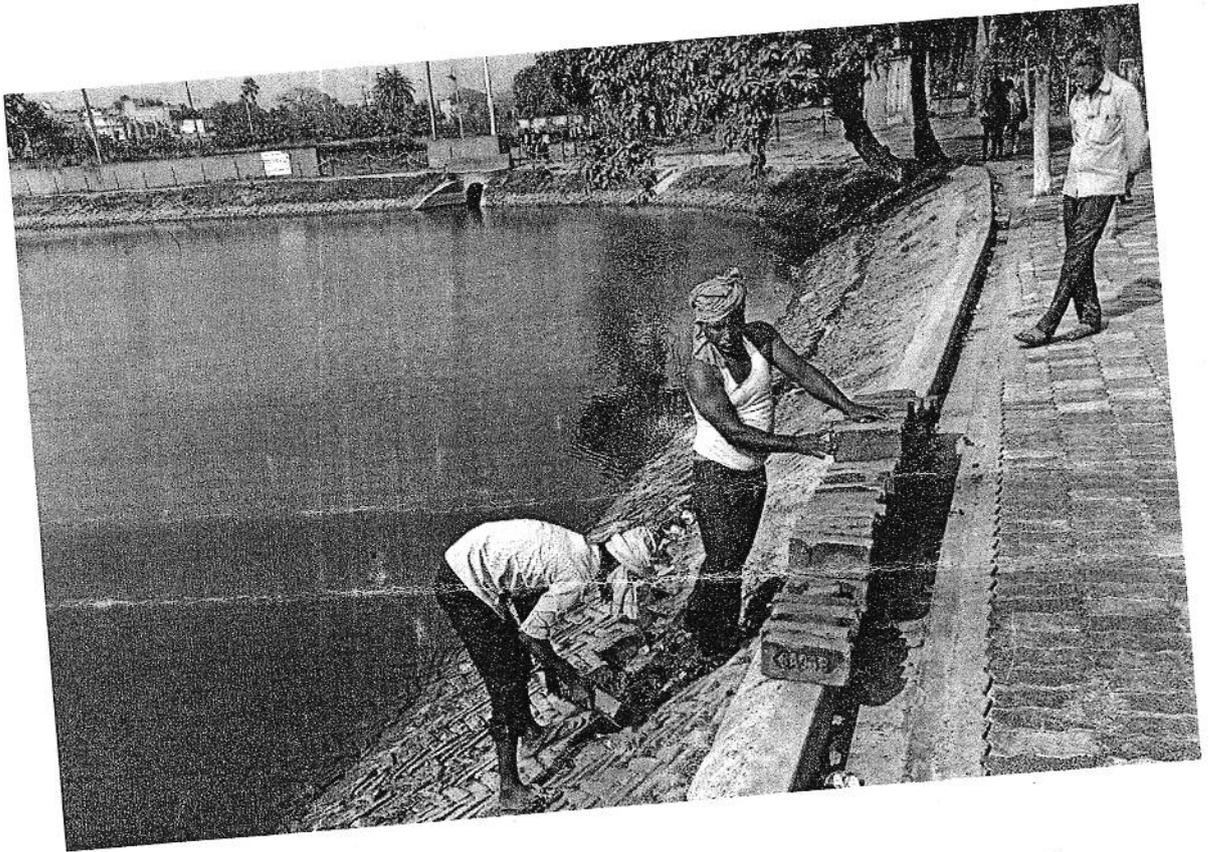
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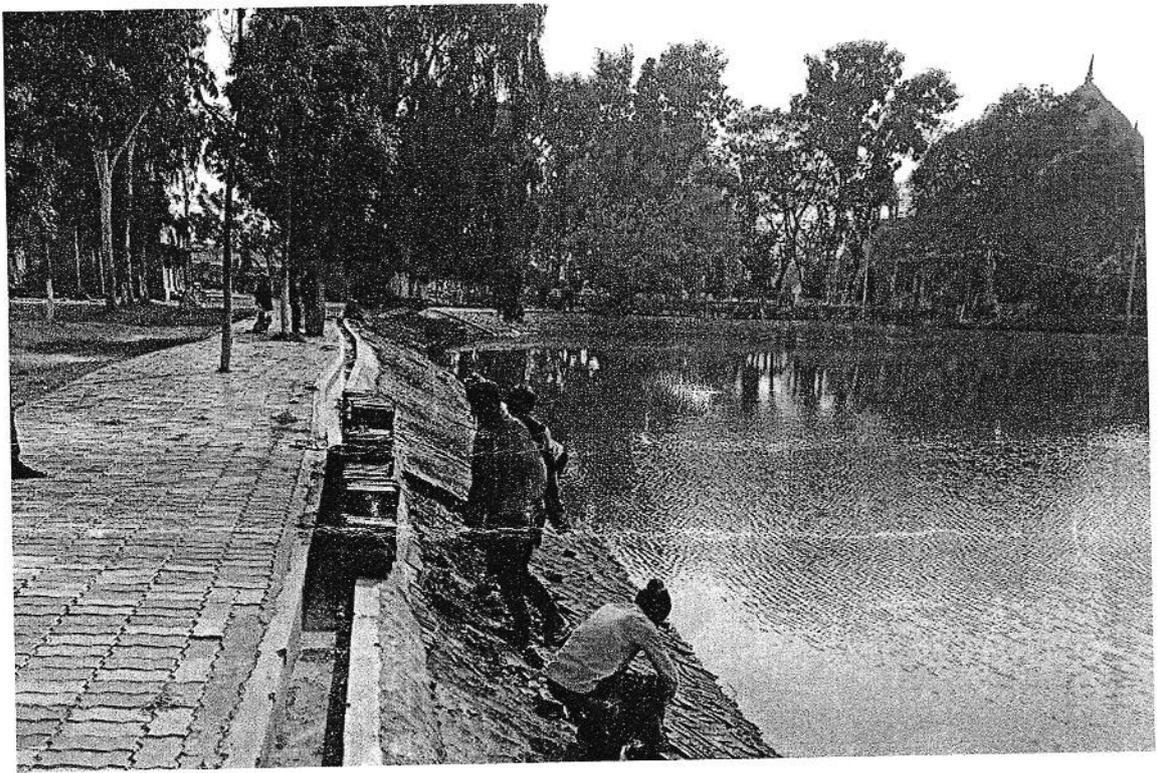
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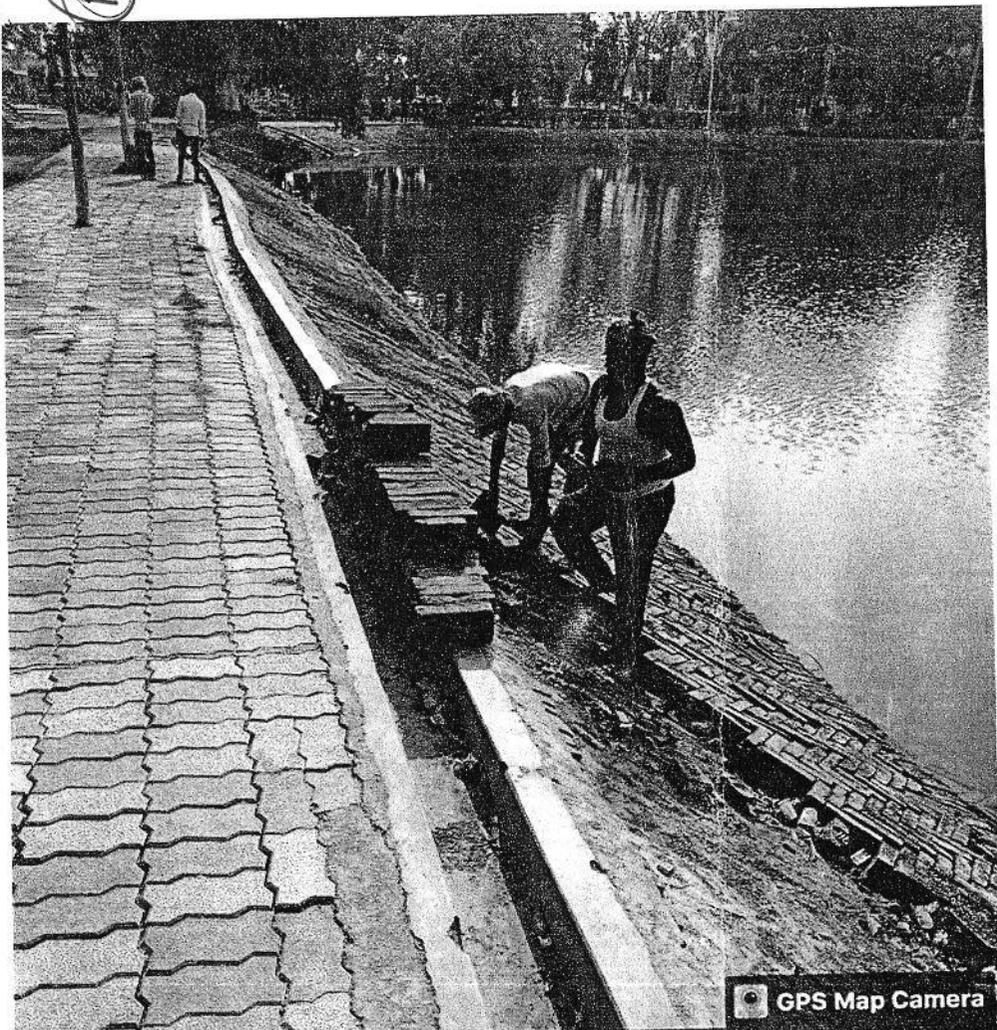


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788



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GPS Map Camera



Google

Darbhanga, Bihar, India
5V6W+JVQ, Mansaar Colony, Darbhanga,
Bihar 846008, India
Lat 26.161787°
Long 85.897199°
07/12/22 01:05 PM GMT +05:30



GPS Map Camera



Google

Darbhanga, Bihar, India
5V6W+JVQ, Mansaar Colony, Darbhanga,
Bihar 846008, India
Lat 26.161809°
Long 85.897204°
07/12/22 01:04 PM GMT +05:30



GPS Map Camera



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Darbhanga, Bihar, India

5V6W+JVQ, Mansaar Colony, Darbhanga,
Bihar 846008, India

Lat 26.161778°

Long 85.897192°

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Darbhanga, Bihar, India

5V6W+JVQ, Mansaar Colony, Darbhanga,
Bihar 846008, India

Lat 26.161795°

Long 85.897183°

07/12/22 01:17 PM GMT +05:30

15



GPS Map Camera

Darbhanga, Bihar, India
5V6W+JVQ, Mansaar Colony, Darbhanga,
Bihar 846008, India
Lat 26.16178°
Long 85.897198°
07/12/22 01:17 PM GMT +05:30

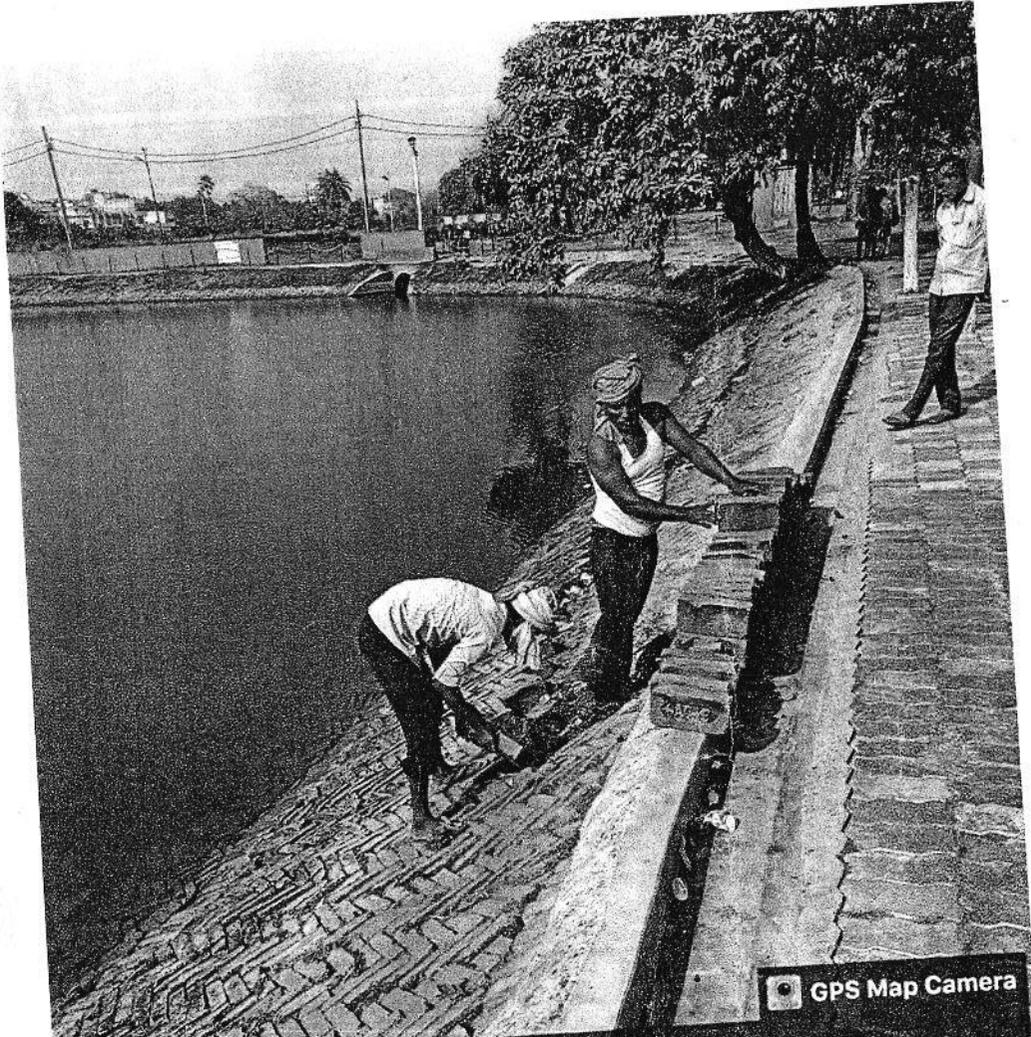


GPS Map Camera



Darbhanga, Bihar, India
5V6W+JVQ, Mansaar Colony, Darbhanga,
Bihar 846008, India
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Long 85.897213°
07/12/22 01:16 PM GMT +05:30

16



GPS Map Camera



Darbhanga, Bihar, India
5V6W+JVQ, Mansaar Colony, Darbhanga,
Bihar 846008, India
Lat 26.161777°
Long 85.897204°
07/12/22 01:06 PM GMT +05:30



LALIT NARAYAN MITHILA UNIVERSITY
Kameshwaranagar, Darbhanga-846004
(Bihar) Annexure R/2 (17)

Date - 28-05-2024

Letter No.:-LC -174/2024

To,
The District Magistrate,
Darbhanga.

Sub. :- Regarding request for making available an Expert Team for compliance of the order dated 23-02-2022 passed in O.A. No. 88/2021/EZ (Talab Bachao Abhiyan (TBA) Vrs. The State of Bihar and Ors.).

Ref.:- M.A. No. 37 of 2023/EZ in O.A. No. 88/2021/EZ (Talab Bachao Abhiyan (TBA) Vrs. The State of Bihar and Ors.).

Sir,

With reference to the subject mentioned above and in compliance of the direction received from the Hon'ble Bench in the virtual hearing dated 07-05-2024, it is inform you that the University in compliance of the order under reference has already done near about 50% work with regard to removal of fire baked bricks from the banks of the said pond. Rest of the work couldn't be done because of the excess water level as well as in view of the safety of aquatic creatures present in the pond.

We have to move forward regarding compliance keeping in view the life of the said creatures and disposal of water is an issue as the area is surrounded by population who is facing severe water crisis for last few years. After removal of water from the pond, if the aquatic creatures present in the water dies, then what to do with them how to handle the said situation if not removed immediately, it would lead to different diseases.

At present, the University has no permanent Engineer and the Engineering Section is running with the help of contractual Engineers who are not capable to this job.

Hence, it is requested to kindly make available an expert team on the spot who will direct, supervise and conduct the remaining work in compliance of the order under reference. The University shall bear all the cost/expenses related to the work of expert team so that University can comply the order of the Hon'ble Tribunal in the given time frame. The matter is again listed before the Hon'ble Tribunal for hearing on 04-07-2024. Accordingly, it is humbly requested to treat it as most urgent.

Yours faithfully

-Sd-

(Dr. Ajay Kumar Pandit)

REGISTRAR

Date :- 28-05-2024

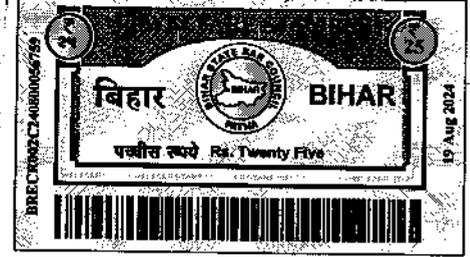
Memo No.:- LC-174/2024

Copy to :-

1. Secretary to V.C./P.A. to Registrar, L.N. Mithila University, Darbhanga for information.
2. Guard File, Legal Cell, L.N.M.U, Darbhanga for records.


28/05/24
REGISTRAR


28/05/24



AT PATNA

VAKALATNAMA FOR Applicants Respondent

OA No. 88 Of

2021/EZ. L.N.M.U.

Appellant
Petitioner
Tabab Bachoo Abhiyon (TBA)

Versus

Respondent
Opposite Party
Govt. of Bihar 804

Know all men by those Presents by this Vakalatnama
I/We

Dr. Ajay Kumar Pandit
Registrar. Tharai.

Chaiti Narayan Mishra University
Bihar.

Do here by
Appoint the advocates noted below in the margin or any of them as my/our lawful Advocate in the above mentioned case for appearing, conducting conduction and arguing the same or depositing or withdrawing any money in connection there with or putting in paper petition, etc. on my/our behalf or filling or taking back any document or with drawing suit, appeal or application with permission to institute fresh suit etc and make compromise and for referring the case for arbitration and for doing all acts that be necessary to be done in connection with said acts. I/we, further say that any act done by my/our said Advocates aor any one of them after accepting this Vakalatnama shall be considered of my/our true and lawful act and shall be binding on me/us.

- Mr. Santosh Kumar, Advocate
- Mr.
- Mr.
- Mr.
- Mr.

To the above effect I/We execute this Vakalatnama
Dated 17 of 8 2024

Dr. Ajay Kumar Pandit
Dr. Ajay Kumar Pandit
Registrar
L.N.M.U., Darbhanga

Received vakalatnamas from. executed and
accepted for same

Santosh Kumar
Advocate

AOR - 04948

Patna High Court

M. NO. 74880653JY

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